

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE SEVENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 9189 OF 2013

Between:

M/s Patel Engineering Ltd, Plot No. 76, H.No. 8-2-293/82/A/76, Road No. 9A,
Jubilee Hills, Hyderabad-500033, Rep by its President B.S. Reddy S/o B.V. Reddy

...PETITIONER

AND

1. Government of Andhra Pradesh, Rep by its Authorized officer, Land Reforms, Ranga Reddy District.
2. The Collector, Ranga Reddy District.
3. The Revenue Divisional Officer, Chevella Division, Ranga Reddy District.
4. The Mandal Revenue Officer, Serilingampally Manda, Ranga Reddy District.
5. M/s Khastopa Corporation, Rep by its Managing Partner Anil Kumar Kamdar S/o Rasiklal Kamdar, Aged # 70 Years, Occ Business, R/o H.No. 5-8-56, Nampally Station Road, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass orders, writ or directions particularly a Writ of Mandamus declaring that the Judgment in CRP. No. 6708 of 2003 and Batch dated 25.02.2013 is not binding on the Petitioner company as the petitioner company is not a party to the same and consequently to direct the respondents not to interfere with the possession of the petitioner company property admeasuring Ac 0.10 Gts in Sy.No. 36 of Gachibowli

Village, Serilingampally Mandal, Ranga Reddy District which the petitioners purchased by paying valuable consideration and are bonafide purchasers for value.

I.A. NO: 1 OF 2013(WPMP. NO: 11465 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents not to take any coercive steps affecting the title and the possession of the property of the petitioner company admeasuring Ac 0.10 Gts in Sy.No.36 of Gachibowli Village, Serilingampally Mandal, Ranga Reddy District pending disposal of the above Writ Petition.

Counsel for the Petitioner: SRI B.RAHUL NAYAK FOR SRI P.SRI RAM

Counsel for the Respondent Nos.1 TO 4: GP FOR REVENUE

Counsel for the Respondent No.5: --

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.9189 OF 2013
(CNR No.HBHC010635432013)

Dated: 07.09.2026

Between:

M/s. Patel Engineering Ltd.,
Rep. by its President B.S. Reddy,
S/o. B.V. Reddy

...Petitioner

and

Government of A.P.,
Rep. by its authorized officer,
Land Reforms, Ranga Reddy District
and 4 others

...Respondents

ORDER:

Heard Mr. B. Rahul Nayak, learned counsel representing
Mr. P. Sri Ram, learned counsel for the petitioner.

2. The Writ Petition has been preferred with the following prayer:

"... to pass orders, writ or directions particularly a Writ of Mandamus declaring that the Judgment in CRP.No.6708 of 2003 & Batch dated 25.02.2013 is not binding on the petitioner company as the petitioner company is not a party to the same and consequently to direct the respondents not to interfere with the possession of the petitioner company property admeasuring Ac.0.10 Gts in Sy.No.36 of Gachibowli Village, Serilingampally Mandal, Ranga Reddy District which the petitioner purchased by paying valuable consideration and are bonafide purchasers for value and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioner seeks permission to withdraw
the Writ Petition.

4. Accordingly, the Writ Petition is dismissed as withdrawn.

There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- HUSSAIN ALI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI P.SRI RAM, Advocate [OPUC]
2. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
3. Two CD Copies

PSK.

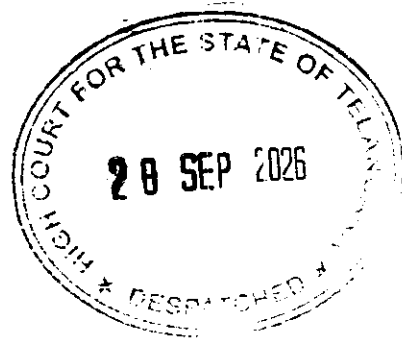
GJP



HIGH COURT

DATED: 07/09/2026

**ORDER
WP.No.9189 of 2013**



**DISMISSING THE WRIT PETITION
AS WITHDRAWN WITHOUT COSTS**

6 NF
21/9/26.